

**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 06/07/2017 AT 10.30 AM**

**PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER - TECHNICAL**

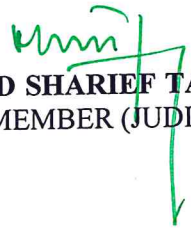
APPLICATION NUMBER :
PETITION NUMBER : TCP/91(A)/(IB)/2017
NAME OF THE PETITIONER(S) : WARTSILA SINGAPORE PVT LTD
NAME OF THE RESPONDENT(S) : TELEDATA MARINE SOLUTIONS LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

ORDER

Matter is called. No representation on both the sides. As seen from the order dated 02.06.2016, the Counsel for Petitioner caused appearance. A direction was given by this Bench to make compliance with the provisions of section 9(3)(b)and(c) of I&B Code, 2016. Counsel for Petitioner had to issue private notice to the Respondent and filed proof of service. However, Petitioner is not present. One last and final opportunity is given to the Petitioner for his appearance in the matter, failing which appropriate orders will be passed. **Put up on 25.07.2017 at 10.30 A.M.**


(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)